

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No.410
CP/183/ND/2022

IN THE MATTER OF:

Anju Sahni	...	Applicant
Versus		
M/s Evershine Creation Private Limited	...	Respondent
Through Its Director Mr. Ajay Sahni & Ors.		

Order under Section 58(3).

Order delivered on 01.12.2022

Coram:

**Mr. P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Ms. Shivleen Pasricha, Adv. & Ms. Bharti
Badesra, Adv.
For Respondent No. 1 : Mr. Ashu Pathak, Adv.

ORDER

Heard the submissions made by the Ld. Counsel for the petitioner and the Ld. Counsel for the respondent. Ld. Counsel for the respondent is directed to file Vakalatnama within next couple of days and reply within two weeks.

Let the matter be fixed for hearing on **03.01.2023**.

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**DR. BINOD KUMAR SINHA,
MEMBER (TECHNICAL)**

-sd-

**P.S.N. PRASAD,
MEMBER (JUDICIAL)**